

[Shri G. M. Banatwalla]

sion has spread in adjoining areas; and there is panic among the minority community. Let the Government make a statement in the House as to the situation and the steps taken to maintain peace and to rehabilitate the victims.

PROF. MADHU DANDAVATE (Rajapur): I suggest two issues for inclusion in the next week's business of the House.

- (1) Restriction on police officials to meet the press.

It has been reported that the Delhi Police Commissioner has issued a circular restricting the police officers below the rank of Deputy Commissioner of Police and Additional Deputy Commissioner of Police from directly communicating with pressmen.

It is feared that the circular is intended to concern the real crime situation in Delhi and the failure of the police to prevent the crimes.

The Home Minister should make a clear statement in this regard.

- (2) Proposed hike in railway fares.

It has been widely reported in the press that with a view to make up the growing financial burdens on the railways and particularly the expenditure for the renewal of railway tracks there is a possibility of a steep rise in the railway fares.

The Minister of Railways should make a statement clarifying whether the reports about the proposed rise in railway fares is correct and whether the increase is likely to be effected through an executive order without bringing the matter before the Parliament.

SHRI BHISHMA NARAIN SINGH: I am thankful to the hon. members for the points that they have raised. I will go through the proceedings and see whether those points are worth

bringing to the notice of the Business Advisory Committee. If I think those points are proper, I will bring them to the notice of the Business Advisory Committee.

14.57 hrs.

ELECTION TO COMMITTEE

CARDAMOM BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): I beg to move:

"That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

The motion was adopted.

14.58 hrs.

BURMAH OIL COMPANY (ACQUISITION OF SHARES OF ALL INDIA AND OF THE UNDERTAKINGS IN INDIA OF ASSAM OIL COMPANY LIMITED AND THE BURMA OIL COMPANY (INDIA TRADING) LIMITED) BILL*

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): I beg to move for leave to introduce a Bill to provide in the public interest for the acquisition of the shares of Oil India

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 28-8-61.